

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of June, 2017 (Advance)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.6.2017 Tuesday At 2.30.P.M. Miscellaneous Petitions	1.	114/MP/2017	DANS-EPL	Petition under Sections 79 (1) (c) read with Section 28 and 29 of the Electricity Act, and the applicable Regulations notified by the Commission in respect of transmission capacity allocation to the generating projects in Sikkim qua Teesta-V 400 kV line i.e. Rangpo- Siliguri 400 kV D/C line inter State Transmission System of PGCIL pending the construction and completion of the Teesta-III- Kishanganj 400 kV D/C quad-moose line by Teesta Valley Power Transmission Limited
15.6.2017 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	99/MP/2017	PGCIL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) and (d) of the Electricity Act,2003 in relation to dispute arising under the Transmission Service Agreement dated 20.12.2013.(On admission)
	2.	101/MP/2017	DBPL	Petition seeking compensation on account of occurrence of 'Change in Law' events and Force Majeure events relating to Power Purchase Agreement dated 1.11.2013 entered into between the Petitioner and the Respondents(On admission)
	3.	97/MP/2017	APL	Petition under Section 79 and 63 of the Electricity Act, 2003 and in the matter of implementation of the Hon'ble Supreme Court Judgment dated 11.4.2017 in Civil Appeal Nos. 5399-5400 of 2016 and batch matter (first listing for hearing pursuant to remand)
	4.	31/MP/2017	RIL	Petition under Section 17 (3) of the Electricity Act,2003 for permission to transfer the Utility and assignment of License comprising the transmission business/assets of the petitioner No.1/Reliance infrastructure Limited formerly under License No.6/Transmission/CERC in the Name of Western Region Transmission (Maharashtra) Private Limited and License No.7/Transmission/CERC in the name of Western Region Transmission (Gujarat) Private Limited in favour of petitioner No. 2 Western Transco Power Limited and Petitioner No.3 Western Transmission (Gujarat) Limited respectively.
	5.	82/TD/2017	AESL	Petition under Section 14 of the Electricity Act,2003 read with CERC (Procedure, Terms and Conditions for grant of trading License and other related matters) Regulations,2009 for grant of Inter-State Trading License.
	6.	80/TL/2017	NER-II TL	Petition under Section 14 read with Section 15 (1) of the Electricity Act,2003 for grant of Transmission Licence to NER-II Transmission Limited
	7.	83/TL/2017	MJTL	Petition under Section 14 read with Section 15 (1) of the Electricity Act,2003 for grant of Transmission Licence to Medinipur-Jeerat Transmission Limited .
	8.	95/MP/2017	WECL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited
	9.	114/MP/2017	DANS-EPL	Petition under Sections 79 (1) (c) read with Section 28 and 29 of the Electricity Act, and the applicable Regulations notified by the Commission in respect of transmission capacity allocation to the generating projects in Sikkim qua Teesta-V 400 kV line i.e. Rangpo- Siliguri 400 kV D/C line inter State Transmission System of PGCIL pending the construction and completion of the Teesta-III- Kishanganj 400 kV D/C quad-moose line by Teesta Valley Power Transmission Limited
	10.	6/SM/2017	Suo-Moto	Voluntary Closure of Business Operations of Power Exchange India Limited
20.06.2017 Tuesday At 10.30 A.M. Transmission	1.	103/MP/ 2017 alongwith I.A.No.28/2017	SEL	Petition under Sections 79(1)(c) & (k) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009

Petitions				seeking suspension from payment of PoC charges of part allocation of 400 MW (Southern Region) Long Term Access out of total LTA quantum of 546 MW granted under Bulk Power Transmission Agreement dated 24.02.2010.(On admission)
	2.	105/MP/2017 along with I.A.No.30/2017	GMRKEL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 11.6 and 17 of the Power Purchase Agreement (PPAs) dated 7.8.2008 for recovery of unpaid dues towards fuel cost (On admission)
	3.	Dairy No. 213/2017	EP(MP)L	Petition for declaration that EPMP L is entitled to use/ extension of usage of LILO arrangement from July 2017 onwards till completion of the 400 kV D/C Mahan ? Sipat transmission line for continuation of evacuation of power from 2 x 600 MW Mahan Thermal Power Plant EPMP L (On admission)
	4.	124/MP/2017 along with I.A.No.33/2017	KPCL	Petition under section 79(1)(f) read with section 79(1)(c) & (d), section 38, section 39, section 40 and section 60 of the Electricity Act, 2003 concerning the unjust, arbitrary and illegal terms imposed by Himachal Pradesh Power Transmission Corporation Limited and Allain Duhangan Hydro Power Limited for transmission of power by the Petitioner on inter-state transmission lines operated by them (On admission)
	5.	18/RP/2017	GBHPPL	Petition for review of order dated 16.11.2012 in Petition No. 92/TT/2011.
	6.	19/RP/2017	GBHPPL	Petition for review of order dated 16.11.2012,2.1.2013,17.2.2016 and 23.2.2016 in Petition No. 94/TT/2011
	7.	65/RP/2016	GBHPPL	Petition for review of order dated 23.2.2016 in Petition No. 18/TT/2015
	8.	66/RP/2016	GBHPPL	Petition for review of order dated 17.2.2016 in Petition No. 528/TT/2014
	9.	48/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 2No. 400kV Line bays at Fatehpur 400/220kV Substation (Anticipated DOCO: 02.10.2016) under provision of 400kV bays at Fatehpur for ATS under Unchahar TPS.
	10.	85/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for 1x1500 MVA, 765/400 kV ICT at Vindhychal Pooling Station alongwith associated bays - Asset-1 (Ant. DOCO ? 01.06.2017), under Transmission System associated with Vindhychal-V (500 MW) Project of NTPC (Part-A) in Western Region for tariff block 2014-19 period.
	11.	96/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for Assets under Petition No. 166/TT/2013: Asset 1: Raigarh PS (Near Kotra) Raigarh PS (near Tamnar) 765 kV D/C T/L with associated bays , Asset 2(a): 765/400 kV 1500 MVA ICT-1 with associated bays & Asset 2(b) : 765 kV, 240 MVar Bus Reactor at Raigarh (near Tamnar) with bays and for Assets under Petition No. 307/TT/2013: Asset 1: 765/400 kV 1500 MVA ICT-2 at Raigarh PS with associated bays & Asset 2: 765/400 kV 1500 MVA ICT-3 at Raigarh PS (near Tamnar) with associated bays for IPP generation projects in Chhattisgarh Set B in Western Region.
	12.	100/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset: 2 Nos 400 kV line bays along with 02 Nos 80 MVAR Switchable Line Reactors at 400kV Siliguri S/S and 2 Nos 400 kV line bays (for 400kV D/C Siliguri-Bongaigaon TL) at Bongaigaon S/Sunder transmission schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
	13.	107/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For combined assets Asset-1: 400 kV D/C Parbati Pooling Point Amritsar line alongwith associates bays and Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point along with associated bays under transmission system associated with PARBATI-III-HEP in Northern Region. And Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations? 2014 for determination of (i) Final and Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block Asset-3 : LILO of 2nd ckt of Parbati-II-Koldam T/L at Pooling station and

				LILO at Parbati-III (Portion c-d), Asset-4 : LILO of 2nd ckt of Parbati-II-Koldam T/L at Pooling Station along with associated bays and LILO of Parbati-III (Portion e-f) under transmission system associated with PARBATI-III-HEP in Northern Region.
	14.	108/TT/2017	PGCIL	Petition for determination of i) Trued up Fees and Charges for 2009-14 block ii) Fees and Charges for the period 2014-19 block. For Asset-I: 1099.803 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.04.2012), Asset II: 1628.966 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.01.2013), Asset III: 493.064 Kms of Fibre optic Communication System in lieu of existing Microwave etc.
	15.	110/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for "Extension of Kudankulam APP- Tirunelveli 400kV (Quad) D/C line to Tuticorin pooling station along with associated bays at Tuticorin pooling station under Connectivity for Kudankulam 3&4 (2X1000MW) with interstate transmission system" in Southern Region
	16.	214/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for 2 nos 400kV bays each at Nagapattinam pooling station and Salem New (Dharmapuri) for terminating Nagapattinam Pooling Station -Salem New (Dharmapuri) 765kV D/C Line (Initially charged at 400KV) being implemented under tariff based bidding and 1 no. 63MVAR line reactor at Nagapattinam pooling station and Salem New (Dharmapuri) each for both circuits of Nagapattinam Pooling Station -Salem New (Dharmapuri) 765kV D/C Line (Initially charged at 400kV) under "Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu -Part-A1 (b)" in Southern Region
	17.	215/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2019 for Asset-1) 2 Nos. 400KV Line bays at Narendra (New), 2 Nos. 400kV Line bays at Madhugiri (Tumkur), 2X63MVAR (fixed) line reactors (with 600ohm NGRs) at Narendra (New) & 2X63MVAR (fixed) line reactors (with 600ohm NGRs) at Madhugiri (Tumkur) for Narendra (New) - Madhugiri (Tumkur) 765KV D/C line (initially charged at 400KV), Asset-2) 2 Nos. 400kV Line bays at Madhugiri (Tumkur) for Madhugiri (Tumkur) - Bidadi 400KV D/C (Quad) line & Asset-3) 2 Nos. 400KV Line bays at Bidadi for Madhugiri (Tumkur) - Bidadi 400KV D/C (Quad) line under Sub Station Extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 X 800MW in Phase -I) of NTPC Limited in Southern Region
	18.	236/TT/2016	PGCIL	Petition for determination of Transmission Tariff from Anticipated/ Actual DOCO to 31.03.2019 For Asset 1: 1 X 500 MVA, 400/220 kV Transformer at Panchkula Substation, Asset 2: 1 X 500 MVA , 400/220 kV Transformer at Jalandhar S/S Asset 3: 1 X 315 MVA, 400/220 kV Transformer at Samba Substation, Asset 4: 1 X 500 MVA, 400/220 kV Transformer at Gurgaon Substation Under Augmentation of Transformers in Northern Region Part B in Northern Region
	19.	237/TT/2016	APTRANSCO	Petition for Determination of tariff of the Inter-State transmission lines connecting two States for the APTRANSCO owned transmission lines system as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No.15 Suo-Moto 2012, for inclusion in POC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
22.6.2017 Thursday At 11.30.A.M. Miscellaneous Petitions	1.	114/MP/2017	DANS-EPL	Petition under Sections 79 (1) (c) read with Section 28 and 29 of the Electricity Act, and the applicable Regulations notified by the Commission in respect of transmission capacity allocation to the generating projects in Sikkim qua Teesta-V 400 kV line i.e. Rangpo-Siliguri 400 kV D/C line inter State Transmission System of PGCIL pending the construction and completion of the Teesta-III- Kishanganj 400 kV D/C quad-moose line by Teesta Valley Power Transmission Limited.

Sd/-
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21.6.2017